

WEB COPY



W.P.No.13267 of 2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 07.04.2026

CORAM :

THE HONOURABLE MR. SUSHRUT ARVIND DHARMADHIKARI,
CHIEF JUSTICE

AND

THE HONOURABLE MR.JUSTICE G.ARUL MURUGAN

W.P.No.13267 of 2026

T.Prabhakaran
S/o.Thirugnana Sambantham
No.40/33, Dr.Natesan Road I Lane
Triplicane, Chennai 600005.

Petitioner

Vs

1.The Chief Election Commissioner
Election Commission of India
Nirvachan Sadan
Ashoka Road
New Delhi 110001.

2.The Chief Electoral Officer
Fort St. George
Chennai 600009.

Respondents

PRAYER: Petition filed under Article 226 of the Constitution of India seeking issuance of a writ of mandamus directing the respondents to consider petitioner's representation dated 19.03.2026 and consequentially ensure that the IPL matches are either held in Tamilnadu after the completion of General Elections or in the alternative strictly enforce the Model Conduct to direct the organisers

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of the IPL Matches as well as the other Statutory Authorities to ensure that there is no public display of any Political Party's symbol, logo, flag posters or any other material which denote or indicate or refer to any political party or any candidate.

For Petitioner: Mr.G.Raakkesh

For Respondents: Mr.Niranjan Rajagopalan
Standing Counsel
for R1 and R2

Mr.P.R.Raman
Senior Counsel
for BCCI

ORDER

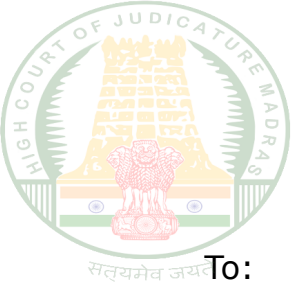
(Order of the Court was made by the Hon'ble Chief Justice)

Learned counsel for the petitioner seeks leave of the Court to withdraw the writ petition.

2. The writ petition is dismissed as withdrawn. There shall be no order as to costs.

(SUSHRUT ARVIND DHARMADHIKARI, CJ) (G.ARUL MURUGAN,J)
07.04.2026

Index : Yes/No
Neutral Citation : Yes/No
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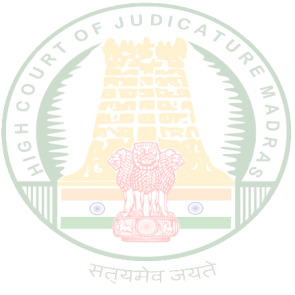


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सत्यमेव जयते To:

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THE HON'BLE CHIEF JUSTICE
AND
G.ARUL MURUGAN,J.

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